

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 114**  
**COMP.APPL/ 56(CH)2015**  
**COMP.APPL/ 208(CH)2013**  
**COMP.APPL/ 16(CH)2016**  
**And**  
**TP/215(CH)2017**

**IN THE MATTER OF**  
**Shri Prabhjit Singh Johar**

...

**Petitioner**

**Versus**

**M/s johar hotels pvt. Ltd.**

...

**Respondent**

**Under Section: 241 (2) CA 2013**  
**Regulation 44(2), 2016**

**Order delivered on 10.05.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 14.06.2024.

Sd/-

**Court Officer**